

STATEMENT

Question	Class I		Class II		Class III		Class IV	
	Sanc- Filled tioned up		Sanc- Filled tioned up		Sanc- Filled tioned up		Sanc- Filled tioned up	
(a)								
Deptt. of Science and Technology	9	6	33	29	50	41	35	15
National Committee on Science and Technology	18	12	25	16	18	11	8	3
National Committee Environ- mental Planning and Co- ordination	21	8	1	1	1	1	1	..
TOTAL	48	26	59	46	69	53	44	18
(b)								
Deptt. of Science and Technology	1	..	1	..	2
National Committee on Science and Technology	2	..	2
National Committee Environ- mental Planning and Co- ordination
TOTAL	3	..	3	..	2

Instructions regarding implementation of the decision given by the Supreme Court on seniority of Central Government Employees

1413. SHRI DHARMARAO AFZALPURKAR: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 3333 on 19th April, 1972 regarding amendment in rules of seniority of Central Government employees on the basis of Supreme Court Judgment and state :

(a) whether Government have issued any instructions *vide* O. M. No. 9/3/72-Estt(D) dated 22nd July, 1972 for the implementation of the decision given by the Supreme Court; and

(b) if so, whether Government would lay a copy of the said instructions on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) A copy of Department of Personnel's O. M. No. 9/3/72-Estt(D), dated 22nd July, 1972 is laid on the Table of the House. [Placed in Library. See No. LT 3321/72].

Grant of Remission to Prisoners on the Occasion of 25th Anniversary of Independence

1414. SHRI HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have issued orders for the grant of remission to prisoners of Union Territories on the occasion of the Twenty-fifth Anniversary of Independence;

(b) if so, whether those prisoners, who become eligible for release by virtue of this remission or life convicts who have already undergone imprisonment together with remission earned for 14 years, would be set free on the 15th August, 1972, and if so, the names of such prisoners proposed to be released in Delhi; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) and (c). A statement giving the names of the prisoners who will become eligible for release from the jails in the Union territory of Delhi, after the grant of remission on the occasion of 25th Independence Jayanti, and who would be released on the 15th August, 1972 is laid on the Table of the House. [Placed in Library. See No. LT 3322/72].

A statement showing the names of prisoners undergoing life imprisonment, who would complete their sentence after taking into account the special remission granted on the occasion of 25th Independence Jayanti, is laid on the Table of the House. [Placed in Library. See No. LT 3322/72]. According to the provisions in the Punjab Jail Manual applicable to the Union territory of Delhi, the cases of these prisoners will be put up before the Revision Board. Their cases for premature release will be decided on the recommendations of that Board. Hence these prisoners will not be released on the 15th August, 1972.

देहरादून में टिकट छापने वाले प्रेस का पता लगाया जाना

1415. श्री लम्बोदर बलियार : क्या संचार मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या देहरादून में जाली टिकट छापने वाले एक प्रेस का पता लगाया गया है ;

(ख) यदि हाँ, तो कितनी जाली टिकट पकड़ी गयीं; और

(ग) एसी जाली टिकटें छापने के मामले में सरकार का विचार कौन से कदम उठाने का है ?

संचार मंत्री (श्री हेमवतीनन्दन बहुगुणा) :

(क) देहरादून में जाली डक टिकट छापने वाला कोई प्रेस नहीं पकड़ा गया।

(ख) और (ग). प्रश्न नहीं उठता।

Setting up of Committee for Housing Policy

1416. **SHRI P. M. MEHTA:**
SHRI SHRIKISHAN MODI:

Will the Minister of PLANNING be pleased to state :

(a) whether the Union Government have set up a six-member Committee to formulate Housing Policy guidelines;

(b) whether those recommendations will be incorporated in the Fifth Five Year Plan; and

(c) the time by which the Committee is likely to submit its recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c). The Planning Commission has set up a Steering Group on Urban Development, Housing and Water Supply in connection with the formulation of the Fifth Five Year Plan. This Steering Group would *inter alia* suggest measures for formulating housing policy guidelines. The recommendations of this Group would be taken into consideration by the Planning Commission while formulating the Fifth Five Year Plan.

जमशेदपुर के निकट मोसेबानी में आदिवासी लड़कियों की बिक्री

1417. श्री फूलचन्द वर्मा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या आदिवासी लड़कियों की बिक्री करने वाले अन्तर्राज्यीय गिरोह में तीन बंदमार्शों को जमशेदपुर के निकट मोसेबानी में गिरफ्तार कर लिया गया है; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है ?

गृह मंत्रालय में उप-मंत्री (श्री एक० एच० मोहसिन) : (क) और (ख). मुसाबनी पुलिस थाना के एक गाँव की एक आदिवासी लड़की का मुसाबनी के तीन